

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6900/2014

(Arising out of impugned final judgment and order dated 08-07-2014
in CRLR No. 104/2013 passed by the High Court of M.P. at Gwalior)

RAJENDRA RAJORIYA

Petitioner(s)

VERSUS

JAGAT NARAIN THAPAK & ANR.

Respondent(s)

Date : 09-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s)

Mr. Raj Kishor Choudhary, AOR
Mr. Shakeel Ahmed, Adv.
Mr. A.K. Shrivastava, Adv.

For Respondent(s)

Ms. Prachi Mishra, Adv.
Mr. Arjun Garg, AOR
Mr. Chaitanya, Adv.
Mr. Suneet Padhi, Adv.
Ms. Pragrya Garg, Adv.

Mr. Harshvardhan Jha, Adv.
Ms. Yugandhara Pawar Jha, Adv.
Ms. Mayuri Shukla, Adv.
Mr. Adarsh Upadhyay, AORUPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the parties at length.

Hearing is concluded.

The order is reserved.

(VISHAL ANAND)
COURT MASTER (SH)(RENUKA SADANA)
ASST.REGISTRAR